

# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF SATHYA SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SATHYA SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28-04-2011
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900TG2011PTC074147
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: # 6-3-853/1, No. 206, 02nd Floor, Meridian Plaza, Ameerpet, Hyderabad TG 500016
6.	Insolvency commencement date in respect of corporate debtor	04-12-2019 (Order Received by IRP on 09-12-2019)
7.	Estimated date of closure of insolvency resolution process	01-06-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pavan Kankani IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o P K Associates F-45, 5-9-1121, Agarwal Chambers, King Kothi, Hyderabad - 500 001 [Telangana] Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o P K Associates F-45, 5-9-1121, Agarwal Chambers, King Kothi, Hyderabad - 500 001 [Telangana] Email: cirp.satyasolutions@gmail.com
11.	Last date for submission of claims	19-12-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Not Applicable Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the Sathya Solutions Private Limited on **04-12-2019**.

The creditors of **Sathya Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before **19-12-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



PAVAN KANKANI  
IBBI/IPA-002/IP-N00368/2017-18/11062

Date: 09-12-2019  
Place: Hyderabad